

FIR No.: 343/2020
U/s: 307/34 IPC
P.S.: Krishna Nagar
State Vs. Dalip Kumar etc.

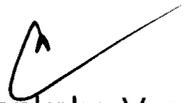
09.09.2020

Fresh application for releasing the vehicle bearing No. DL-4SCL-3412 (Scooter) on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state.

None for applicant in person.

IO/SHO of PS concerned to file reply on 10.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.09.2020

FIR No. 343/2020
PS Krishna Nagar
State vs. Dalip Kumar etc.

09.09.2020

Present : Ld. APP for the State.

None for applicant in person.

Reply not received.

IO/ SHO of PS concerned to file reply on 10.09.2020.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/09.09.2020

eFIR No.: 011430/2020
U/s: 379/411 IPC
P.S.: Krishna Nagar
State Vs. Monu

09.09.2020

Fresh application U/s 437 Cr.P.c for bail, on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the state.

None for applicant in person.

IO/SHO of PS concerned to file reply on 10.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.09.2020

FIR No.: 177/2020
U/s: 379/411 IPC
P.S.: PIA
State Vs. Arif Hasan

09.09.2020

Fresh application on behalf of accused, for releasing the accused on personal bond, duly forwarded by Jail Superintendent, received by way of email.

Present: Ld. APP for the state.

None for applicant in person.

Relist for consideration on 10.09.2020.


(Akanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.09.2020

FIR No.: 33/2020
U/s: 392/34 IPC
P.S.: PIA
State Vs. Susheel Kumar Ray

09.09.2020

Fresh application on behalf of applicant for furnishing new surety bond and release of R.C of vehicle DL-14SK-7583, received by way of email.

Present: Ld. APP for the state.

None for applicant in person.

Put up with file on 10.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.09.2020

FIR No.: 340/2020
P.S.: Shakarpur
State Vs. Amit Kumar
U/s: 392/411 IPC

09.09.2020

Present: Ld. APP for the State.

Ld. Counsel for accused in persons.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Amit Kumar

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 09.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is the only bread earner of his family. Ld. Counsel has also submitted that accused is ready to furnish a reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused was apprehended on the spot. Further, robbed property has been recovered from the present accused.

Heard both the parties.

A perusal of record shows that the first bail application of the present accused has already been dismissed by this court vide order dt. 05.09.2020. There is no change in circumstance since then, for seeking bail. I have also perused the FIR. Complainant himself has apprehended the accused on the spot with the help of the public. Allegations leveled against the accused are serious in nature, in as much as it is alleged that the accused had a blade in his hand when he threatened the complainant to handover his mobile phone to the accused and the accused also attempted to hurt the complainant with the said blade. Investigation of the present case is also not completed. In these circumstances, the present bail application of accused is dismissed.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts. Copy of this order be sent to the Ld. Counsel on his email id.

Copy Received
[Signature]
9/9/20

[Signature]
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.09.2020

FIR No.:235/20
U/s: 379/411/34 IPC
P.S.: PIA
State Vs. Ashraf

09.09.2020

Present : Ld. APP for the State.
None for applicant in person.

The present application for release of mobile phone VIVO Y-19, on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Neeraj Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.09.2020

FIR No.:023007/19
P.S.: Shakarpur
State Vs. Azharuddin
U/s: 379/411 IPC

09.09.2020

Present: Ld. APP for the state.

None on behalf of accused has appeared till 2:00PM.

On the LDOH also, none on behalf of accused has joined through V.C.

Hence, the present bail application is dismissed for non-prosecution.

Copy of this order be uploaded on the website of District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.09.2020

FIR No. 425/20
PS Krishna Nagar
State vs. Manoj Kumar

09.09.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused.

It is submitted by the Id. Counsel that he wants to withdraw the present application.

Vide separate statement of the Id. Counsel on the previous ordersheet, the present application is disposed off as withdrawn.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/09.09.2020

2

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FIR No.:221/2020
U/s: 279/337 IPC
P.S.: PIA
State Vs. Rizwan

AARANKSHA VYAS
Metropolitan Magistrate
Room No. 02, 1st Floor,
Karkardooma Court, Delhi

07.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel Sh. Ajay Tyagi on behalf of applicant through V.C.

Ld. Counsel for the applicant has submitted that he is ready to furnish FD in the sum of Rs. 50,000/- drawn in the name of Court.

At request of Ld. Counsel for applicant, re-list on 08.09.2020.



sd
(Ankanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

8/9/20

Present: none
Be put up on 9/9/20.

[Signature]
MM-5
8/9/20

9/9/20

Present: none
Be put up on 14/9/20

[Signature]
MM-5
09/9/20

FIR No.: 437/2020
P.S.: Krishna Nagar
State Vs. Ravi Yadav

09.09.2020

Present: Ld. APP for the State.

Ld. Counsel for accused in person.

This is a second bail application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ravi Yadav.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel has submitted that accused is in J/C since 01.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel for the accused has further argued that the true fact of this case is that the accused was going to the market with his wife and he unfortunately hit the complainant and a quarrel took place between the complainant and the accused and thereafter with the manipulation of police, the complainant lodged the present FIR. It is also submitted by Ld. Counsel that there is a change in the circumstances from the time the first bail application was filed, in as much as the accused has spent five more days in J/C. In support of his submission, the Ld. Counsel for accused has relied upon the judgment of Hon'ble Madhya Pradesh High Court in case titled as '*Mohan Raikwar vs. State of M.P. 2000 (1) RCR (Criminal) 399*'.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are very serious in nature and investigation is not completed.

Heard both the parties.

I have perused the contents of the FIR. In the present case, accused was apprehended on the spot by the complainant and stolen property of the complainant was also recovered from him. Further, it is not entirely impossible that a person who is on a motorcycle alone is able to snatch any property from a passerby. Allegations are serious in nature. Investigation is pending. First bail application of the accused was dismissed on 04.09.2020. Keeping in view the nature of the allegations, I am not inclined to grant bail. In these circumstances, the present bail application stands dismissed.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts. Copy of this order be also given dasti to Ld. Counsel for accused.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/ 09.09.2020